

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI
COMPANY APPEAL(AT) NO.247 OF 2018

IN THE MATTER OF:

Akula Nagalaxmi

Appellant

Vs

Crompton Greaves Ltd

Respondents

For Appellant:- Mr. Narender Singh Yadav, Mr Ashutosh Yadav, Advocates.

For Respondents: - Mr. Shankh Sengupta, Ms Varuna Bhanrale, Advocates.

O R D E R

13.09.2019 - While the matter was taken up for further hearing of learned counsel for appellant in rejoinder it emerged that in regard to a vital issue i.e. the lodgement of share transfers certificates in terms of Section 111A of Companies Act, 1956, serious dispute has been raised by the Respondents. While confronting learned counsel for the Appellant with the record, he was unable to point out or locate the proof of posting in regard to lodgement of share transfer certificates. At this stage he submitted that some part of the record including the proof of posting which formed part of the record of the Tribunal unfortunately has not been placed on the record of this Appellate Tribunal. He sought leave to place on record additional documents. In the given circumstances he is permitted to file additional documents which were part of the record of the Tribunal. The same be done within two weeks with advance copy provided to learned counsel for Respondents.

2. List the appeal for further hearing on **1st October, 2019**.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr.Balvinder Singh)
Member (Technical)

BM/NN